

**DIVISION BENCH**

**ITEM NO.114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.19/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>THE PRINCIPLE COMMISSIONER OF INCOME TAXV/S PROPBZZ INFRA PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>252(1) &amp; (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Gaurav Mahajan, Sr. S.C.

*: For the Appellant*

Sh. Manu Vardhan, Adv.

*: For the Res. Nos.5 & 6*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** The notices in this case were issued.
- 2.** Ld. Counsel representing the Respondent nos.5 and 6 is present. However, there is no representation today on behalf of the respondent company.
- 3.** Ld. Counsel representing the Appellant/ Income Tax Department seeks and is granted one week time to file affidavit of service. ROC to file STK-7 removing the name of the company from the Register of the companies alongwith a short report giving the grounds leading to striking off the name of the Company.
- 4.** Let the matter be adjourned for further hearing on 16<sup>th</sup> May, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**2<sup>nd</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*